HIGH COURT FOR THE STATE OF TELANGANA

FRIDAY ,THE SECOND DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI

CONTEMPT CASE NO: 419 OF 2025

The contempt case is filed under sections 10 to 12 of the contempt of courts Act 1971, seeking to punish the respondents for willful disobedience of the order by the Hon'ble High Court in W.A.No.759 of 2024, dated 16.07.2024.

Between:

1. JaveedHussain Khan, S/o AmjedHussain Khan Aged about 38 years, Occ: Business r/o H. No. 18-2-614, Falaknuma Hyderabad

...PETITIONER

AND

1. Y. Laxshmamma, W/o. Late Y. Venkataiah Aged about 56 Years R/o. H No. 1-107, Pendyal Village, MaheshwaramMandal Ranga Reddy District.
2. Y. Jangalah, S/o. Late Y Venkataiah Aged about 46 Years R/o. H No. 1-107, Pendyal Village, MaheshwaramMandal, Ranga Reddy District.
3. Y. Balraj,, S/o. Late Y. Venkataiah Aged about 45 Years R/o. H No, 1-107 Pendyal Village, MaheshwaramMandal, Ranga Reddy District.
4. J. Ravalila,, W/o. J. Swamy, D/o. Late Y. Venkataiah Aged about 40 Years R/o. H No. 1-99, Elemenedu Village, IbrahimpatnamMandal, Ranga Reddy District
5. B. Jyothi,, W/o. Yadaiah D/o. Late Y. Venkataiah Aged about 40 Years R/o. H No. 1-45, Akanpelly Village Maheshwaraam Mandal Ranga Reddy District
6. G. Sumalatha,, W/o. Raju D/o. Late Y. Venkataiah Aged about 39 Years R/o. H No. 2-25, Begumpet Village. KandkurMandal, Ranga Reddy District

...RESPONDENTS

Counsel for the Petitioner :SMT. DR. VIJAYALAXMI

Counsel for the Respondents: SRI.CH.SATISH KUMAR (SC FOR ENDOWMENTS)

Counsel for the Respondents:GP FOR REVENUE

Counsel for the Respondent NO 4:SRI.P.GANGA RAM REDDY

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SRI JUSTICE ANIL KUMAR JUKANTI

CONTEMPT CASE No.419 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Dr.J.Vijaya Laxmi, learned counsel for the petitioner, seeks to withdraw this Contempt Case unconditionally.

2. Accordingly, this Contempt Case is **dismissed as withdrawn** unconditionally. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- NAYANI CHANDRA SEKHAR RAO
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. DR.J. VIJAYALAXMI ,Advocate [OPUC]
2. TWO CC to SRI.GP FOR REVENUE, Advocate [OUT]
3. ONE CC to SRI.CH.SATISH KUMAR (SC FOR ENDOWMENTS)
4. ONE CC to SRI.P.GANGA RAM REDDY
5. Two CD Copies

HIGH COURT

DATED:02/05/2025

ORDER

CC.No.419 of 2025



CONTEMPT IS DISMISSED AS WITHDRAWN

20/6/2025